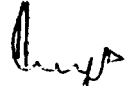
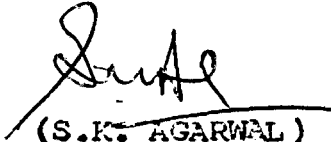


**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

O.A./T.A./M.P. No. OA 247/95

10

Mool Chand Meens Versus WSP

Date of Order	Orders
23.7.2001	<p>Counsel for applicant <u>M. None Present</u> Counsel for respondent <u>Hemant Gupta</u> Adjourned on request of Counsel for applicant/ Counsel for respondent Put up on <u>07/8/2001</u> for Admission/Direction/Hearing.</p> <p align="center">By Order Court Officer</p>
7.8.2001	<p>None present for the applicant. Mr. Mukesh Sharma, Proxy counsel for Mr. M. Rafiq, Counsel for the respondents.</p> <p>On the perusal of Order-sheet, it appears that none was present for the applicant on 28.9.2000, 10.1.2001, 7.3.2001, 23.7.2001 and today. The Original Application was dismissed in default on 10.5.2000 which was restored on the application by the learned counsel for the applicant on 26.7.2000 but again the applicant and his counsel are showing unwillingness to proceed this OA. It appears that applicant has lost interest in this OA. Therefore, this OA is dismissed in default for non-prosecution.</p> <p align="center">  (A.P. NAGRATH) MEMBER (A) </p> <p align="right">  (S.K. AGARWAL) MEMBER (J) </p>

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Date 24/8/2001